- (c) The measures taken to improve the working conditions of Anganwadi workers are as follows:
  - (i) Enhancement the honoraria of Workers, w.e.f. 1.4.2011 to around ₹ 3000/for Anganwadi Workers (AWWs), ₹1500/- for Anganwadi Helpers of AWCs.
    The honorarium of workers of Mini-AWCs has further been enhanced to
    ₹2250/- p.m. w.e.f. 04.7.2013. Most States/UTs provide additional honoraria
    to AWWs/AWHs from their own resources.
  - (ii) Paid maternity leave upto 180 days.
  - (iii) Govt. of India has introduced "Anganwadi Karyakarti Bima Yojana" to Anganwadi Workers/Anganwadi helpers" w.e.f. 1.4.2014 under Life Insurance Corporation's Social Security Scheme.
  - (iv) Scheme of Award has been introduced at National as well as State level to recognize and motivate Anganwadi workers.

## Job oriented skill training for rural youth

†\*167. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) whether Government has prepared any plan to impart job-oriented skill training to rural youth; and
  - (b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP (SHRI RAJIV PRATAP RUDY): (a) The Ministry of Rural Development is undertaking a placement linked skill development scheme for rural poor youth called Pandit Deen Dayal Upadhyaya Grameen Kaushalya Yojana (erstwhile known as Aajeevika Skills).

- (b) DDU-GKY provides for:-
  - Market-led, placement-linked training programme for rural youth undertaken in a PPP mode.
  - Mandatory assured placement to 75% of the trained candidates.
  - Focus on rural youth from poor families in the age group of 15 to 35 years.

<sup>†</sup>Original notice of the question was received in Hindi.

- Minimum Salary of ₹6000 per month (after a three month training course).
- Post-placement support to candidates.

## **Shelter housing through HUDCO**

- \*168. SHRI PANKAJ BORA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:
- (a) whether Government has received complaints on illegal constructions from different corporations and other bodies, if so, the details thereof and the action taken thereon; and
- (b) whether Government has planned to construct shelter-housing through Housing and Urban Development Corporation (HUDCO), if so, details therefor?

THE MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION (SHRI M. VENKAIAH NAIDU): (a) Land and colonization being the State subjects, it is the primary responsibility of State Governments and Urban Local Bodies to check illegal constructions.

(b) No, Sir.

## Cost overrun of Central projects

- \*169. SHRI A.W. RABI BERNARD: Will the Minister of PLANNING be pleased to state:
- (a) whether more than 110 Central infra projects have been delayed resulting in cost over runs of more than ₹ 1.57 lakh crore and leading to higher charges for end users, if so the details thereof; and
- (b) whether the Government has decided to review Model Concession Agreements for PPP projects across the sector to assess the possibility of moving from a cost run basis to pre-determined rates while awarding contracts and if so the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJEET SINGH): (a) As per 346th Flash Report of August, 2014 released by the Ministry of Statistics and Programme Implementation, out of 720 Central sector infrastructure projects costing ₹ 150 crore and above, 295 projects were delayed. The original cost of the 295 delayed projects is ₹ 5,48,838 crore and anticipated cost is